

BA No.5 of 2014

27.02.2014

HON'BLE THE CHIEF JUSTICE

Shri MF Qureshi, Advocate, present for the applicant.

Shri ND Chullai, Senior GA, present for the respondent.

Learned counsel for the applicant prays for and is allowed two weeks' time to file supplementary affidavit.

List after two weeks. Meanwhile, learned counsel for respondent may produce the case diary or file counter affidavit.

CHIEF JUSTICE

dev
27.02.14

MC No. 386 of 2013
IN WP(C) No.345 of 2013

27.02.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 345 of 2013
after three weeks.

CHIEF JUSTICE

dev
27.02.14

MC No. 394 of 2013
IN WP(C) No.364 of 2013

27.02.2014

HON'BLE THE CHIEF JUSTICE

List this Misc. Case along with WP(C)No. 364 of 2013
after one week.

CHIEF JUSTICE

dev
27.02.14

Review Petn No.2 of 2014
(Old No. 175 of 2013)

27.02.2014

HON'BLE THE CHIEF JUSTICE

None present for the parties.

This Review Petn. No. 2 of 2014 (Old No. 175/14) is
dismissed for non prosecution.

CHIEF JUSTICE

dev
27.02.14

WP(Cr1) No.15 of 2013

27.02.2014

HON'BLE THE CHIEF JUSTICE

Shri H Abraham, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further two weeks' time to file counter affidavit.

List after two weeks.

CHIEF JUSTICE

dev
27.02.14

WP(C) No.11 of 2014

27.02.2014

HON'BLE THE CHIEF JUSTICE

Shri P Nongbri, Advocate, present for the petitioner.

Shri ND Chullai, Senior GA, present for the respondents.

Learned counsel for the petitioner prays for and is allowed to withdraw this writ petition with liberty to seek remedy, if fresh cause of action arises.

Accordingly, this writ petition is dismissed as withdrawn with the liberty as above.

CHIEF JUSTICE

dev
27.02.14

WP(C) No.66 of 2013

27.02.2014

HON'BLE THE CHIEF JUSTICE

Shri P Nongbri, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents No. 1 and 2.

Affidavit-in-opposition has already been filed on behalf of respondent No. 3. Same be taken on record.

Learned counsel for respondents No. 1 and 2 prays for and is allowed further three weeks' time to file counter affidavit on their behalf.

List after three weeks.

CHIEF JUSTICE

dev
27.02.14

WP(C) No.83 of 2010

27.02.2014

HON'BLE THE CHIEF JUSTICE

Adjourned at the request of Ms P Das, counsel for the petitioner. List on 11.03.2014 for hearing.

CHIEF JUSTICE

dev
27.02.14

WP(C) No.290 of 2013

27.02.2014

HON'BLE THE CHIEF JUSTICE

Shri N Khan, Advocate, present for the petitioner.

Smti S Bhattacharjee, Advocate, present for the respondents.

Heard.

Admit the petition.

Affidavit-in-opposition has already been filed on behalf of respondents No. 2 and 3. Same be taken on record.

Learned counsel for the petitioner states that no rejoinder affidavit is required to be filed against the counter affidavit filed by respondents No. 2 and 3.

Other respondents No. 4 and 5 have not filed their counter affidavits.

List this writ petition for hearing before the appropriate Bench after three weeks.

CHIEF JUSTICE

dev
27.02.14

WP(C) No.345 of 2013

27.02.2014

HON'BLE THE CHIEF JUSTICE

Shri S Dey, Advocate, present for the petitioner.

Shri KP Bhattacharjee, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further three weeks time to file counter affidavit.

List after three weeks.

CHIEF JUSTICE

dev
27.02.14

WP(C) No.364 of 2013

27.02.2014

HON'BLE THE CHIEF JUSTICE

Shri S Thapa, Advocate, present for the petitioner.

Shri SP Mahanta, Advocate, present for the respondents.

Learned counsel for the respondents prays for and is allowed further one week's time to file counter affidavit.

List after one week along with WP(C)No. 365 of 2013.

CHIEF JUSTICE

dev
27.02.14

WP(C) No.354 of 2012

27.02.2014

HON'BLE THE CHIEF JUSTICE

Shri H Kharmih, Advocate, present for the petitioners.

Shri S Dey, Advocate, present for the respondents.

Heard.

Admit the petition.

Affidavits-in-opposition have been filed on behalf of respondents No. 1 to 3 and respondents No. 4 to 7.

List for hearing before the appropriate Bench after two weeks. Meanwhile, the petitioner may file rejoinder affidavit.

CHIEF JUSTICE

dev
27.02.14

CRL(MC) No. 38 of 2013
in CRL.PETN. No. 43 of 2013

27-2-2014

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in CRL.PETN. No. 43 of 2013, this Misc Case also stands dismissed.

CHIEF JUSTICE

S.Rynjah

CRL(MC) No. 39 of 2013
in CRL.PETN. No. 44 of 2013

27-2-2014

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in CRL.PETN No. 44 of 2013,
this Misc.Case also stands dismissed.

CHIEF JUSTICE

S.Rynjah

CRL(MC) No. 37 of 2013

In CRL.PETN. No. 42 of 2013

27-2-2014

HON'BLE THE CHIEF JUSTICE

In view of the order of the date passed in CRL.PETN No. 42 of 2013,
this Misc. Case also stands dismissed.

CHIEF JUSTICE

S.Rynjah

CRL.PETN. No. 42 of 2013

27-2-2014

HON'BLE THE CHIEF JUSTICE

Shri P.N.Nongbri, Advocate, present for the petitioners.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the State respondent.

Dr. ODV Ladia, Advocate, present for the respondent No. 2.

Learned counsel for the petitioner prays for and is allowed to withdraw this petition filed under Section 482 of Code of Criminal Procedure, 1973.

Accordingly, the petition is dismissed as withdrawn.

CHIEF JUSTICE

S.Rynjah

CRL.PETN. No. 43 of 2013

27-2-2014

HON'BLE THE CHIEF JUSTICE

Shri P.N.Nongbri, Advocate, present for the petitioners.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the State respondent.

Dr. ODV Ladia, Advocate, present for the respondent No. 2.

Learned counsel for the petitioner prays for and is allowed to withdraw this petition filed under Section 482 of Code of Criminal Procedure, 1973.

Accordingly, the petition is dismissed as withdrawn.

CHIEF JUSTICE

S.Rynjah

CRL.PETN. No. 44 of 2013

27-2-2014

HON'BLE THE CHIEF JUSTICE

Shri P.N.Nongbri, Advocate, present for the petitioners.

Shri ND Chullai, Sr. Govt. Advocate, assisted by Shri KP Bhattacharjee, Govt. Advocate, present for the State respondent.

Dr. ODV Ladia, Advocate, present for the respondent No. 2.

Learned counsel for the petitioner prays for and is allowed to withdraw this petition filed under Section 482 of Code of Criminal Procedure, 1973.

Accordingly, the petition is dismissed as withdrawn.

CHIEF JUSTICE

S.Rynjah